

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the Creditors of -"Avenue 54" project undertaken by Sumer Buildcorp Private Limited and Sumer Radius Realty Private Limited

| RELEVANT PARTICULARS |   |   |
|----------------------|---|---|
| 1.                   | Name of corporate debtor  | "Avenue 54" project undertaken by Sumer Buildcorp Private Limited and Sumer Radius Realty Private Limited   |
| 2.                   | Date of incorporation of corporate debtor   | Sumer Buildcorp Private Limited and Sumer Radius Realty Private Limited are incorporated on 18 December 2012 and 13 December 2015 respectively  |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies- Mumbai  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | Sumer Buildcorp Private Limited - U45209MH2012PTC238926<br><br>Sumer Radius Realty Private Limited - U45400MH2015PTC266590  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | Sumer Buildcorp Private Limited - 203, Peninsula Corporate Park, Tower No.1, 2nd Floor, G .K. Marg, Lower Parel, Mumbai City, Mumbai, Maharashtra, India, 400013<br><br>Sumer Radius Realty Private Limited - 220 Commerce House, 140 NM Road Fort, Mumbai City, Mumbai - 400023. |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 15 May 2026   |
| 7.                   | Estimated date of closure of insolvency resolution process  | 10 November 2026  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Aegis Resolution Services Private Limited through authorized signatory Siddhant Agrawal<br><br>Registration No. IBB/IPE-0118/IPA-1/2022-23/50041  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | Reg. Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093<br>Email: <a href="mailto:ip.siddhantagrwal@gmail.com">ip.siddhantagrwal@gmail.com</a>  |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093<br><a href="mailto:irp.avenue54@aegisipe.com">irp.avenue54@aegisipe.com</a>  |
| 11.                  | Last date for submission of claims  | 29 May 2026   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class(es)- Real Estate Allottes  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1. Mr. Jitender Kothari<br>2. Mr. Ashish Vyas<br>3. Mr. Rishabh Sethi   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | (a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><br>(b) Details of authorized representatives are as follows:  |



|  |  |
|--|--|
|  | <p>1. Jitender Kothari<br/>(IBBI/IPA-001/IP-P00540/2017-2018/10965)<br/>E-Mail: <a href="mailto:jitenderkothari@rediffmail.com">jitenderkothari@rediffmail.com</a><br/>Address: 702, Orchid A Wing, Evershine Park Off Veera Desai Road Andheri West, Mumbai City, Maharashtra, 400053</p> <p>2. Ashish Vyas<br/>(IBBI/IPA-001/IP-P-01520/2018 -2019/12267)<br/>E-Mail: <a href="mailto:ashishvyas2006@gmail.com">ashishvyas2006@gmail.com</a><br/>Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra, 400101</p> <p>3. Rishabh Sethi<br/>(IBBI/IPA-001/IP-P-02842/2023-2024/14377)<br/>E-Mail: <a href="mailto:ip.rishabhsethi@gmail.com">ip.rishabhsethi@gmail.com</a><br/>Address: C 203 Runwal Heights, LBS Marg, Mulund West, Mumbai - 400080, LBS Marg, Opposite Nirmal Lifestyle, Mumbai City, Maharashtra, 400080</p> |
|--|--|

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the "Avenue 54" project undertaken by Sumer Buildcorp Private Limited and Sumer Radius Realty Private Limited on 15 May 2026.

The creditors of Avenue 54, are hereby called upon to submit their claims with proof on or before 29 May 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18<sup>th</sup> May 2026

Place: Mumbai



*Siddhant Agrawal*

Aegis Resolution Services Private Limited  
through authorized signatory Siddhant Agrawal  
As Interim Resolution Professional for Avenue 54 Project of Sumer Buildcorp Private Limited and Sumer  
Radius Realty Private Limited  
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041  
Authorization for Assignment valid till 30<sup>th</sup> June 2026

**NOTICE OF LOSS OF SHARES OF****Company Name: JSW Steel Limited**

Registered Address: JSW Centre, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, 400051

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

| Name of holders                   | Folio No.  | Number of Shares | Certificate No. | Distinctive No(s).    |
|-----------------------------------|------------|------------------|-----------------|-----------------------|
| PRAKASH DEVIDAS PADMAKANT DEVIDAS | JSW0714353 | 1420             | 2692223         | 2415428911-2415430330 |

Place: Mumbai Name (s) of Shareholder (s)  
Date: 18.05.2026 PRAKASH DEVIDAS SHAH, PADMAKANT DEVIDAS SHAH**NOTICE OF LOSS OF SHARES OF****Company Name: Larsen & Toubro Limited**

Registered Address: L&amp;T House, N.H. Marg Ballard Estate, Mumbai - 400 001

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

| Name of holders                          | Folio No. | Number of Shares | Certificate No.                        | Distinctive No(s).  |
|--|-----------|------------------|--|---|
| Sunit Mathur Jointly with Vijai K Mathur | 09480821  | 450              | 1328508, 245354, 457459, 363750, 88988 | 1391747805 to 1391747954, 142868109 to 142868156, 619741510 to 619741609, 578370442 to 578370541, 4319874 to 4319923. |

Place: Mumbai Name (s) of Shareholder (s)  
Date: 18.05.2026 Sunit Mathur Jointly with Vijaya Mathur**NOTICE**

Notice is hereby given that 1350 Equity Shares bearing Certificates No. 13801, 195045, 323124, 426889, 1330733 and distinctive No. 628744-628993, 140431683-140431832, 574551384-574551683, 617075486-617075785, 1391991741-1391992190 of face value 2/- each under folio No. 03882641 of Larsen & Toubro Ltd. standing in the name of Anita Oommen and Cessly Oommen has been Lost or mislaid and the undersigned has / have applied to the Company to issue duplicate certificates for the said shares.

Date: 18.05.2026 Place: Mumbai Anita Oommen Name of Claimant

**PUBLIC NOTICE**

Notice is hereby given that 40 Equity Shares bearing Certificates No. 11394 and distinctive No. 8243281, 8243320 of face value 10/- each under folio No. B3M09783 of 3M India Ltd standing in the name of Divakar Surve has been Lost or mislaid and the undersigned has / have applied to the Company to issue duplicate certificates for the said shares.

Date: 17.05.2026 Place: Mumbai Divakar Vishwanath Surve Name of Claimant

**PUBLIC NOTICE**

NOTICE is hereby given that SHREE VASUDEV EXIM (the "Intending Purchaser") intends to purchase the following commercial premises (the "Said Properties") from the current owner, Mohammed Sohail Ansari and Mohammed Tufail Ansari

**DESCRIPTION OF THE SAID PROPERTY:**

commercial premises situated at LOTUS LINK SQUARE, OFFICE NO 809, 8TH FLOOR, DN NAGAR, Andheri (West), Mumbai - 400 053, Taluka Andheri, WITH FOUR CAR PARKING.

Any person(s) having or claiming any right, title, interest, claim, demand, or objection of any nature whatsoever in respect of the Said Properties—whether by way of sale, agreement, mortgage, charge, lien, lease, tenancy, license, inheritance, gift, trust, litigation, attachment, CONTINGENT or any other encumbrance—are hereby required to make the same known STRICTLY BY SERVING SUCH CLAIM / COUNTER IN the addresses mentioned below, within 14 (fourteen) days from the date of publication of this notice.

TAKE FURTHER NOTICE THAT:

- Mandatory Dual Service: Any claim shall be deemed valid only if it is served both by email and by physical delivery at the postal address mentioned herein. Claims sent through only one mode shall be treated as invalid.
- Mandatory Substantiation: Every claim must be accompanied by clear scanned copies of valid, subsisting, registered, and original documentary evidence supporting such claim.
- Involvement of Unsubstantiated or Delayed Claims: Claims which are unsubstantiated by proper documentary proof, vague, frivolous, conditional, or received after the expiry of the aforesaid 14-day period shall not be entertained, shall be treated as non-existent, and shall be deemed to have been waived and abandoned forever.
- Finality of Title: In the event no valid claim with proper documentary proof is received within the stipulated period, the Intending Purchaser shall proceed to complete the transaction, and the title of Mohammed Sohail Ansari, Mohammed Tufail Ansari in respect of the Said Properties shall be deemed clear, marketable, absolute, and free from all encumbrances, claims, and disputes whatsoever, without any further reference.

Date: 18/05/2026 Place: Mumbai For SHREE VASUDEV EXIM

Postal Address: B-601, Supreme 19, Lokhandwala 3<sup>rd</sup> Cross Lane, Andheri (West), Mumbai - 400 053 Email: shreevasudevexim@gmail.com**CABLE CORPORATION OF INDIA LIMITED**

Corporate Identity Number (CIN): U31300MH1957PLC010964

Regd. Office: Laxmi Building, 6, Shoorji Vallabhdas Marg, Ballard Estate, Mumbai 400 001

Tel.: +91-22-66144000/4035/4052 Email: customercare@cablecorporation.com | Website: www.cablecorporation.com

**NOTICE OF EXTRAORDINARY GENERAL MEETING, & VOTING THROUGH ELECTRONIC MEANS**

Notice is hereby given that:

1. The Extraordinary General Meeting (EGM) of Members of the Company will be held on Saturday, the 06th day of June, 2026 through Video conferencing (VC) / Other Audio Visual Means (OAVM) at 12.00 Noon IST to transact the business as set forth in the Notice of the Meeting.

2. The Notice of EGM has been sent to all the members at their email IDs registered with the Company/Depository Participant(s). The aforesaid Notice has been sent to all other members at their registered address in the permitted mode. The dispatch of Notice of EGM has been completed on 14/05/2026.

3. Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with Rules made there of, Members holding shares either in physical form or dematerialized form may cast their vote electronically on the business as set forth in the Notice of the EGM through electronic voting system of MUFNG Intime Private Limited from a place other than venue of the EGM ("remote e-voting"). The details pursuant to the provisions of the Companies Act, 2013 and rules there of are as under:

i. The remote e-voting shall commence from Wednesday, 3rd June, 2026 at 9:00 a.m. (IST) and ends on Friday 5th June, 2026 at 5:00 p.m. (IST);

ii. The cut-off date for determining the eligibility to vote through remote e-voting or at the EGM, is from 30/05/2026;

iii. Voting through remote e-voting shall not be allowed beyond 05.00 p.m. on Friday 5th June, 2026;

iv. Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice of the EGM and holding shares as of the cut-off date i.e. 14/05/2026, may obtain the login ID and password by sending a request at Investor.helpdesk@in.mps.mfg.com or call at toll free no. 022-4918 6000 / 4918 6175 and for EGM Notice send request to customercare@cablecorporation.com;

v. Members may note that:

a) Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;

b) The facility for voting during Online Meeting shall be made available.

c) The members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again; and a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail facility of remote e-voting or voting at the EGM;

vi. The Notice of EGM is available on the Company's website www.cablecorporation.com and also on RTA e-voting website site

vii. Members may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at https://instavote.linkintime.co.in under help section or contact at toll free no. 022-4918 6000 / 4918 6175 or at C-101, 247 Park, L B S Marg, Vikhroli (West), Mumbai 400 083. Phone Number: 22 49186270 for any queries / grievance connected with electronic voting facility.

For and behalf of Cable Corporation of India Limited

Sd/- Hiten Khatau Chairman (DIN: 00121931)

Place : Mumbai Date : 18/05/2026

**Form No. URC-2****Advertisement giving notice about registration under Part I of Chapter XXI****(Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)**

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar of Companies at Mumbai that SSSH LUCKNOW KANPUR EXPRESSWAY WSA LLP a Limited Liability Partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

a) To carry on the business of running hotels, motels, restaurants, bars, food &amp; beverage, holiday resorts, rest houses, guest houses, food courts, shops, way side amenities, lodging and boarding, and allied hospitality services in India and abroad, rendering Catering Services, running banquet hall, way side malls, convention Centre, lawn, canteen for corporate, healthcare and educational institutions and to provide all kinds of hospitality and House Keeping Services in India and abroad.

b) To carry on the business of building and maintaining amusement parks, to promote, organise and manage all kinds of entertainments, sports, recreation and amusements, whether indoor or outdoor including funfairs, exhibitions, roadshows and games, competitions, tournaments, concerts, cinematograph and television performances, stage and variety shows, aquatic and equestrian events, pyrotechnic, aerial and spectacular displays, dancing, skating, circuses and other forms and types of similar enterprises in India and abroad.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office of LLP at 1602, Vista 2, L.B.S Marg, Near R-City Mall, Ghatkopar West, Mumbai-400086.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Companies, Mumbai at 100, Everest Building, Marine Drive, Mumbai-400002, within twenty-one days from the date of publication of this notice, with a copy to the LLP at its registered office.

Date: 15th day of May, 2026

For SSSH LUCKNOW KANPUR EXPRESSWAY WSA LLP

Sd/- Shivchandra S. Shetty Designated Partner DPIN: 02709457

Sd/- Triveni S. Shetty Designated Partner DPIN: 07937618

**MACHINO PLASTICS LTD.**

Regd. Office: Plot No. 3, Maruti J.V. Complex, Gurugram, Haryana - 122015

CIN : L25209HR2003PLC035034 Email: admin@machino.com

**Transfer of Equity Shares of the Company relating to Unclaimed Dividend to IEPF Authority**

The notice is being given to the Equity Shareholders of the company pursuant to Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority [Accounting, Audit, Transfer and Refund] Rules, 2016, and amendments thereto. As per the aforesaid provisions, all equity shares in respect of which dividend has remained unclaimed or unpaid for a period of seven consecutive years or more shall be transferred by the Company to the IEPF Authority.

Pursuant to the IEPF Rules, the company has already sent Individual communication to the concerned shareholders at their registered addresses whose shares are liable to be transferred to the Demat account of IEPF Authority.

Further, the company has also uploaded complete details of the concerned shareholders who have not claimed/encashed the dividend for the financial year 2018-2019 and whose shares are liable to be transferred to the IEPF Authority on its website at https://machino.com/, advising them to claim their unclaimed dividends to avoid transfer of their shares to the Demat Account of the IEPF Authority.

Shareholders can claim their unclaimed dividend by writing to the Company / Registrar and Share Transfer Agent of the Company i.e. Alankit Assignment Limited by providing Investor Service Request Form ISR -1, Form ISR - 2 and Form No. SH 13 (Nomination Form) duly filled as per the instructions stated therein along with the supporting documents including original cancelled cheque stating the name of account holder in case of physical securities. The Investor Request Forms are available at the website of our RTA at https://alankitassignments.com/. A Copy of the Client Master List is to be submitted in case of securities in electronic form. Payment will be made to the Bank Account registered against the demat account.

**For shares held in Physical form** - New shares certificate (s) in lieu of the original share certificate (s) will be issued and transferred in favour of the IEPF Authority on completion of necessary formalities. The original share certificate(s) which stand registered in the name of the shareholder will be deemed cancelled and non-negotiable.**For shares held in Electronic form** - The Company shall inform the Depositories to execute the corporate action and debit the shares lying in your demat account and transfer such shares in favour of the IEPF Authority

The Shareholders are requested to note that in case the company does not receive any valid claim within three month of date mentioned below, the company shall initiate the necessary action to transfer the shares to the IEPF DEMAT Account without any further notice to shareholder.

After the shares are transferred to IEPF authority all the benefits/rights shall remain suspended and accrue to IEPF authority from the transfer of shares to IEPF subject to reclaim/refund made by the shareholder as prescribed by law.

In case the concerned shareholder wishes to claim the shares/dividend after its transfer to IEPF, a separate application must be made to the IEPF Authority in Form IEPF-5 as prescribed under the Rules and the same is available at IEPF website i.e. www.iepf.gov.in.

The concerned shareholders may contact the Company at its Registered Office or RTA (Alankit):

| Company's Address  | RTA   |
|--|---|
| Plot No. 3, Maruti Joint-Venture Complex, Udyog Vihar, Phase-IV, Gurugram, Haryana - 122015; Phone No.: 0124-2340806 | Alankit Assignments Limited, 4E/2, Jhandewalan Extension, New Delhi - 110055; Phone No.: 011-42541234 |

Alternatively, any shareholder can seek clarification from Registrar and Share Transfer Agent (RTA). Further details are available on the Company website at www.machino.com and may also be accessed on the website of the Stock Exchange at www.bseindia.com.

**SECOND 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"**

Pursuant to the initiative of the Investor Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs (MCA), vide letter dated March 27, 2026, Machino Plastics Limited ("the Company") has commenced the Second 100 Days Campaign - "Saksham Niveshak" from 1st April, 2026 to 9th July, 2026.

Shareholders who have not claimed dividends or have not updated their KYC and other details are requested to take the following actions:

| Type of holding              | Documents to be submitted with RTA  |
|------------------------------|---|
| Shares held in Demat Form    | 1. Update KYC details with your depository Participants, especially bank account number, bank name and branch, IFSC code and MICR, choice of nomination<br>2. Submit self-attested copy of Client Master List (CML) to RTA  |
| Shares held in Physical Form | Submit below documents:<br>1. Investor Service Request Form ISR-1, Form ISR-2 and Form ISR-3 or Form SH-13 (Nomination Form) duly filled as per the instructions stated therein along with the supporting documents<br>2. Original cancelled cheque stating your name as account holder<br>3. Other supporting documents, if any<br>Forms are available at https://machino.com/unclaimed-dividend/ (Home > Investors > Unclaimed Dividend) & https://www.alankitassignments.com/investor-charter/ (Home > Investor Charter > Documents) |

**For queries, please contact:**

RTA: Alankit Assignments Limited, 4E/2, Jhandewalan Extension, New Delhi - 110055, Ph: 011-42541234, Fax: 011-23552001 Email: rta@alankit.com Or may also write to the Company at: sec.lagalgn@machino.com

This campaign is being conducted proactively for the benefit of shareholders. Shareholders are urged to update their details and claim their dividends to avoid transfer of their unclaimed dividends and/or shares to the IEPF.

For Machino Plastics Limited Sd/- Aditya Jindal Chairman cum Managing Director

Date: 15th May, 2026 Place: Gurugram

**AXIS BANK LTD. (CIN: L65110GJ1993PLC020769)**

Corporate Office, Axis House, Structured Assets Group, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025 Tel: +91 9823067953 www.axisbank.com

**INVITATION FOR ASSIGNMENT OF DUES UNDER SWISS CHALLENGE PROCESS**

Axis Bank Limited ("Axis", "The Bank") hereby invites proposal from ARCs / NBFCs / FIs / Permitted Transferees for acquisition of its outstanding debt of the below mentioned account through a competitive bidding process. The sale of debt is on basis of "As is where is", "As is what is" and "Whatever there is" and "No Recourse".

| Name of Account               | Principal Outstanding as on 30th April 2026 | Total Outstanding Dues as on 30th April 2026 | Reserve Price |
|-------------------------------|---|--|---------------|
| PUSHKAR HOMES PRIVATE LIMITED | 2.27  | 5.71   | 2.60          |

The schedule of procedure and timelines for the bid are as under:

| Bid Process  | Timelines                                     |
|--|---|
| ARCs/NBFCs/FIs/Permitted Transferees to submit Expression of Interest alongwith refundable deposit of Rs.10.0 lakh | 23rd May 2026 by 05:00 p.m.                   |
| Timeline for Due Diligence   | 25th May 2026 to 10th June 2026               |
| Last Date of submission of Bid Documents/Binding offer   | On or before 12th June 2026 by 5:00 p.m.      |
| Auction / E-auction process and Declaration of successful bidder   | On 15th June 2026 between 3:00 PM to 4:00 p.m |

**The broad terms of the offer are as follows:-**

1. The assignment shall be on upfront 100% Cash Basis only.

2. The ARCs / NBFCs / FIs ("Bidders") should submit an unconditional Expression of Interest ("EOI") expressing their interest in conducting the due diligence and acquiring the above account/debt on or before 5.00 PM on 23rd May 2026.

3. This assignment is being done under Open Bidding Process/Method as per extant RBI guidelines

4. The ARCs / NBFCs / FIs / Transferees ("Bidders") to submit an unconditional Expression of Interest (EOI) expressing their interest in conducting the due diligence and acquiring the above account / debt, by sending e-mail to yogesh.nerkar@axisbank.com and Bhushan.Raut@axis.bank.in and submission of original hard copy of the EOI at the address mentioned hereinbelow on or before 23rd May 2026, by 05:00 p.m. Mumbai: Yogesh Nerkar, Axis Bank Ltd., Gigaplex, 6th Floor, TTC Industrial Area, Mughal Road, Airoli, Navi Mumbai 400 708. (Mob. No.: +91-98230 67953 - Yogesh Nerkar)

5. Please note that interested bidders shall be permitted to participate in the process only on receipt of unconditional EOI by the Bank.

6. The Bank reserves the right to accept or reject any ineligible EOI without assigning any reason thereof i.e. its discretion of the Bank to accept or reject the EOI.

7. Preliminary Information Memorandum ("PIM") will be shared with the Bidders who express their interest in acquiring the above account(s)/debt(s), subject to execution of a Non-disclosure Agreement, in the format prescribed by Axis Bank Ltd. The PIM will contain brief details of the above account/debt. Such information is furnished on the basis of data available with Axis Bank and shall not be deemed to be a representation by Axis Bank about quality of assets. The Bidders shall conduct their own due diligence, investigation, analysis and independent verification.

In case there are more than one bidder, the sale will be held through private auction / E-auction at Corporate Office at Axis Bank Ltd., Gigaplex, 6th Floor, TTC Industrial Area, Mughal Road, Airoli, Navi Mumbai 400 708, the details of which would be provided to the participating Bidders during the course of process.

8. Due diligence/ independent verification shall be undertaken by the participating Bidders at their own costs. By virtue of submission of the offer, it shall be deemed that the participating Bidders have conducted their own independent due diligence, investigation, analysis and independent verification in all aspects covering the liabilities, legal proceedings, encumbrances and any other dues etc., to their complete satisfaction.

During the process, format of bid document will be provided to the participating Bidders who would be required to submit the signed bid document along with details (Name, Designation, Phone Number and Email Address) of Officials authorized for submitting the bid and for representing the institution in the auction process. Scan copy of the signed Bid Document is to be submitted on email yogesh.nerkar@axisbank.com &amp; Bhushan.Raut@axis.bank.in &amp; Also, hard copy of signed bid document and other documents mentioned in the same should be delivered to the Senior Vice President I, Structured Assets Group, Axis Bank Ltd., Yogesh Nerkar, Axis Bank Ltd., Gigaplex, 6th Floor, TTC Industrial Area, Mughal Road, Airoli, Navi Mumbai - 400 708. All the necessary documents along with the bid should reach us On or before 12th June 2026 by 5:00 p.m as stated above.

9. Conditional and contingent offers shall be liable to be disqualified by Axis Bank Ltd.

10. The participating Bidders shall not be entitled to withdraw or cancel its/their offer once submitted. In an event of successful bidder withdrawing from the auction process after submission of bid, the said Bid amount Axis Bank reserves its rights to charge interest, damages etc. from the said bidder and shall at its own discretion file case against the said bidder under the provisions of applicable law in force.

11. Evaluation of the offers shall be at the sole discretion of Axis Bank Ltd.

12. The offer shall remain valid till 25th June 2026 within which period, the entire process of receipt of assignment consideration, execution of assignment agreement, etc. will have to be completed. The timelines may be extended only at the discretion of Axis Bank Ltd.

13. In any event of delay whatsoever of any sort due to any action of the Bidder, any third Party (including but not limited to the management / promoter / related parties of Borrower), or any order of the courts/ tribunal/forum etc., Axis Bank shall not be liable to refund the Bid amount or payment of any interest / claim / damages whatsoever in nature.

14. Axis Bank Ltd. reserves the right to modify, alter the terms and conditions of sale and also reserves its right to reject any or all the bids, withdraw the assets from sale, defer or cancel the sale, in totality at any stage, without assigning any reason whatsoever, if in the view of Axis Bank Ltd., the process is not viable or it would prejudicially affect the interest of Axis Bank Ltd. owing to any reason. All decisions of Axis Bank Ltd. in regard to the sale process shall be final and conclusive. No claim for compensation on account of rejection of bids and/ or rescinding/ cancellation of sale process shall be entertained.

15. Date for Issuance of acceptance by Axis Bank Ltd. (subject to approval of competent Authority of Axis Bank Ltd.), Receipt of assignment consideration and execution of Assignment Agreement will be informed to successful bidder separately.

16. The assignment of debt is subject to approval of the competent authority of Axis Bank. Axis Bank also reserves the right to reject any offer without assigning any reasons thereto as stated above.

17. The highest bidder, on being accepted/ confirmed as the successful bidder by the competent authority of Axis Bank Ltd., would have to pay the entire purchase consideration and also execute the assignment agreement within the time period specified in the communication of acceptance/ confirmation given by Axis Bank Ltd.

18. The successful bidder ("Assignee") shall be solely and absolutely responsible for completion of all statutory, regulatory and other compliance and all costs and expenses towards stamp duty and registration charges towards transfer/ assignment of assets shall be borne by the Assignee.

Place : Mumbai Sd/- Authorized Signatory

Date : 18/05/2026

**ADV. V. B. KULKARNI**

43B/1 Bhawani Peth, Satara

**PUBLIC NOTICE**

IN THE COURT OF HON'BLE LABOUR COURT SATARA AT SATARA

I. D. A. NO. 127/2025

Narayan Dinkar Ulhalkar R/o, Utaravli, Tal. Bhor, Dist. Pune.....Applicant

V/S

1. Nira Pulp &amp; Paper Mills Limited, R/o. Wadwadi, Post. Wadgaon, Tal. Khandala, Dist. Satara

2. Nira Pulp &amp; Paper Mills, Limited, R/o. Dealing Chambers, 3rd Floor, 573/1, Jangali Maharaj Road, Pune-411004.

3. Nira Pulp &amp; Paper Mills, Limited R/o. 402, RAHEJA CHAMBERS, 4th Floor, Nariman Point, Mumbai-400 021.....Opponent

Whereas the applicant above named has filed the application against the opponent for due amount from opponent as the applicant was serving in respondent company as workman. The company is closed before retirement the age of the applicant. Hence there is due amount of applicant from opponent. The applicant issued notice by bailiff to Wadwadi as well as Regd. Post. The applicant issued notice to opponent company by R.P.A.D. on the address of the company situated at Pune as well as situated at Mumbai.

And whereas this Hon'ble Court by Order dtd. 7/5/2026 is satisfied that the opponent cannot be served in the ordinary way and has been pleased to direct substituted service upon you by way of publication of this notice under order 5 rule 20 of CPC.

Therefore the opponent above named are informed to this public notice that the above application has been filed against opponent and the same is fixed for your appearance before the Hon'ble Court on 27/7/2026.

Take notice that if you fail to appear either in person or through an advocate duly instructed on the said date and time the matter will be heard and decided ex parte against you in your absence as per law. Given under my hand and my seal of this court dtd. 11/5/2026 Satara Dt. 12/5/2026

Out hour No. 330 /2026 Labour Court, Satara 524/A-1, Sadhar Bazar, Infront of Treasury Office, Satara Tal. &amp; Dist. Satara 415001

By order, Sign: Senior Clerk Labour Court, Satara

(Sign)

Date: 15th May, 2026 Place: Gurugram

**AXIS BANK LTD.**

Corporate Office : "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai-400025.

Registered Office : "Trishul", 3rd Floor Opp. Samarsheshwar Temple, Law Garden, Ellisbridge, Ahmedabad-380006.

Branch Office : Axis Bank Ltd. Retail Asset Center, 1st Floor, Mazda Towers, Opp ZP Office, GPO Road, Trambak Naka, Nashik- 422001.

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY****Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged / charged to the secured creditor, the Physical Possession (as detailed below) of which has been taken by the Authorised officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" and "No recourse basis" for recovery of the amount (Shown below in respective column) due to the Axis Bank secured creditor from respective borrower(s) and Guarantor(s) shown below. The Reserve Price and the Earnest Money deposit of respective properties as shown below in respective column for recovery of the amount (Shown below in respective column) due to the Axis Bank secured creditor from respective borrower(s) and Guarantor(s) shown below. The Reserve Price and the Earnest Money deposit of respective properties as shown below in respective column;

| Sr. No | Name of Borrower Mortgager  | Description of Property | Reserve Price EMD Price | Auction Date & Time | Outstanding Dues (In Rs.) | Contact Person Name |
|--------|---|-------------------------|-------------------------|---------------------|---------------------------|---------------------|
| 1.     | 1) Manjusha Rajendra Joshi 2) Rajendra Kalidas Joshi, Both R/o. Flat No.06, 2nd Floor, Vallabh Krupa Apartment, Makhamlabad Shivar, Tal & Dist. Nashik-422003, Also at : Flat No.2, Ishan S |                         |                         |                     |                           |                     |

